Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.03.26	Institution		Disposal		Pendency as on 31.03.26
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	6	10	0	6	0	6	10
2	Aurangabad	15	27	1	0	0	0	28
3	Beed	14	13	1	0	0	0	14
4	Dhule	2	17	0	0	0	0	17
5	Hingoli	2	2	1	0	0	0	3
6	Jalgaon	6	11	0	0	0	0	11
7	Jalna	2	0	0	0	0	0	0
8	Latur	1	0	0	0	0	0	0
9	Nanded	5	1	0	0	0	0	1
10	Nandurbar	5	7	0	0	0	0	7
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	7	15	0	0	1	0	14
Total		**67**	**105**	**3**	**6**	**1**	**6**	**107**
Nagpur Region								
1	Akola	2	8	0	0	1	0	7
2	Amravati	10	10	1	0	0	0	11
3	Bhandara	2	6	0	0	0	0	6
4	Buldhana	2	16	1	1	0	0	18
5	Chandrapur	2	3	0	0	0	0	3
6	Gadchiroli	2	1	0	0	0	0	1
7	Gondia	2	0	0	0	0	0	0
8	Nagpur	7	16	0	1	4	0	13
9	Wardha	5	2	0	0	1	0	1
10	Washim	7	2	0	0	0	0	2
11	Yavatmal	3	3	0	0	1	0	2
Total		**44**	**67**	**2**	**2**	**7**	**0**	**64**
Bombay Region								
1	Kolhapur	7	4	0	0	0	0	4
2	Nashik	10	23	8	2	4	0	29
3	Pune	14	27	1	0	1	0	27
4	Raigad-Alibag	2	4	0	0	0	0	4
5	Ratnagiri	7	6	0	0	0	0	6
6	Sangli	12	12	2	1	4	1	10
7	Satara	4	6	0	0	0	0	6
8	Sindhudurg at Oros	5	7	0	0	0	0	7
9	Solapur	14	47	0	0	2	0	45
10	Thane	22	47	0	0	0	0	47
11	City Civil and Sessions Court	1	30	0	0	0	0	30
12	Chief Judicial Magistrate, Mumbai	2	17	0	0	1	0	16
	Chief Judicial Magistrate, Mumbai (Special Court)	1	8	0	0	0	0	8
Total		**101**	**238**	**11**	**3**	**12**	**1**	**239**
Goa								
North Goa								
1	Panaji	1	3	0	0	0	0	3
2	Mapuca	2	6	0	0	0	0	6
South Goa								
1	Madgaon (Margao)	2	12	0	0	0	0	12
Total		**5**	**21**	**0**	**0**	**0**	**0**	**21**
U.T. of Daman and Dadra & Nagar Haveli								
1	Diu	1	1	0	0	0	0	1
2	Daman	3	6	0	0	0	0	6
3	Silvassa	1	1	0	0	0	0	1
Total		**5**	**8**	**0**	**0**	**0**	**0**	**8**
Grand Total		**222**	**439**	**16**	**11**	**20**	**7**	**439**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of Diu, Daman and Dadra & Nagar Haveli at Silvassa as on 31.03.2026

Aurangabad Region

1. Ahmednagar

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	Principal District & Sessions Judge	Spl. Case No. 312/2024	376(2),(N),418,328, 354,506 of IPC 14(1) of POCSO	2024	Awaiting Muddemal
2		DJ-2 & ASJ, Ahmednagar	Criminal Revision No.50/2025	BNSS ACT U/S 438	2025	Awaiting R & P
3		District Judge-03 & Addl. SJ, Ahmednagar	Session Case No.162/2022	353, 332, 336, 337, 452,143,147, 148, 149, 152, 427, 323, 506, 114, 117, 225, 109 of IPC 3,7 of M.P.D.P. Act & 3 of PDPP Act.	03-06-22	Evidence
4		11th Jt. CJSD, & Addl. CJM, Ahmednagar	S.C.C. No. 14351/2025	Bombay Police Act 37 (1)(3), 135	2025	Appearance of accused No.5 Amol
5			S.C.C. No. 1082/2013	138 N.I. Act.	13-01-2014	Tr. from J.D. Court Shrirampur but not Instituted
6			S.C.C. No. 1044/2013	138 N.I. Act.	17-12-2013	Tr. from J.D. Court Shrirampur but not Instituted
7			R.C.C. No. 260/2023	295-A,504,506,34 of IPC	28-11-2023	Tr. from J.D. Court Shrirampur but not Instituted
8			S.C.C. No.167/2014	138 N.I. Act.	14-03-2014	Tr. from J.D. Court Shrirampur but not Instituted
9			S.C.C.166/2014	138 N.I. Act.	27/02/2014	Tr. from J.D. Court Shrirampur but not Instituted
10			S.C.C.168/2014	138 N.I. Act.	27/02/2014	Tr. from J.D. Court Shrirampur but not Instituted

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-01	Spl.Case 639/2025	3(1)(r) SC/ST Prevention Act-1989	29-09-25	Complainant Say on Discharge application and hearing on Discharge Application
2			Spl. Case 612/2024	406,409,420,465,467, 468,471,477-A,120B,34 IPC,3,4 MPID	06-12-25	Argument on Exh. 59-79 and Say on Exh. 126 (Discharge Application)
3			Spl. Case 57/2025	115(2),194(2),BNS 3(1) (r) (s) S.C.S.T.Act	24-01-25	Furnishing Surety
4			Spl. Case 339/2020	2(1) (r) (s) S.C.S.T.Act,504,506 I.P.C.	09-10-20	Awaiting Muddemal
5			Cri. Rev. 58/2026	Bharatiya Nyaya Sanhita 438	09-02-26	W.S. and Say
6			Cri. Revision 83/2026	Bhartiya Nagarik Suraksha Sanhita 438	17-03-26	Awaiting notice report
7	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 IPC, 135 Bombay Police Act.	02-02-24	Appearance
8			S.C.C. 4350/2024	135 Bombay Police Act.	03-07-24	Evidence Part Heard
9			S.C.C. 4351/2024	135 Maharashtra Police Act.	03-07-25	Plea/Particulars
10			Cri.M.A. 762/2024 is registered as a RCC 482/2025	295(A)	20-03-24	Awaiting Summons
11			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	10-09-24	Plea/Particulars
12			S.C.C. 1179/2025	135 Maharashtra Police Act 143, 149, 341, 188	16-01-25	Evidence
13			S.C.C. 10157/2025	356(1),(2),(3) Bharatiya Nyaya Sanhita	17-06-25	Argument on Exh.
14			SCC 12549/2025	BNS 37(1)(C), 37(3), 135 Bombay Police Act	29-07-25	Evidence Part Heard
15			R.C.C. 370/2020	143, 149, 269, 270 IPC 135 Maharashtra Police Act and 2, 15 Environment (Protection) Act	13-02-20	Evidence
16			R.C.C. 1455/2023	143, 427, 135 Maharashtra Police Act	10-08-23	Evidence Part Heard
17			Cri.M.A.No. 3378/2025	BNS 356	–	Appearance
18			PWDVA No. 177/2020	Domestic Violence Act, 2005	–	Evidence Part Heard/Defence Evidence

19	Ta. Gangapur, Dist. Aurangabad	District Judge-01, Gangapur.	Spl Case ACB No. 18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120(B), 34 IPC & 13-1-D Prevention of Corruption Act.	30-12-02	Evidence Part Heard
20	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 IPC & 135 MPC Act	19-01-18	Stayed by Hon'ble High Court
21			S.C.C. 84/2018	295(a) IPC	19-01-18	Deferred for cross of PW-6 (I.O)
22			Cri. M.A. 581/2021 Case type is converted as R.C.C. No. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11-11-21	Evidence Part Heard
23	Ta. Paithan, District Aurangabad	DJ-1, Paithan, Dist. Aurangabad	S.C. 341/2025	353,341,343,504 of IPC & Bombay Police Act 135	24-11-06	Evidence
24	Ta. Kannad, Dist. Aurangabad	CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 700/2023	143, 188, 283, 341 IPC & 135 Maharashtra Police Act	19-08-23	Evidence Part Heard
25			S.C.C. 1172/2023	143, 188, 341 IPC & 135 Maharashtra Police Act	29.12.2023	Evidence Part Heard
26			SCC NO. 616/2015	U/Sec 188,135	27-09-14	Evidence
27			RCC 134/2021	143, 341, 109, 188, 269, 270 of IPC 51 B Disaster Management Act	26-07-21	Awaiting Summons
28	Ta. Vaijapur, Dist. Aurangabad	Jt. CJSD, Vaijapur, Dist. Aurangabad	RCC 118/2022	143, 147, 149, 354, 354A, 323, 504, 506 of IPC	11-04-22	Appearance

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-1 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Argument on Exhibit
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Argument on Exhibit
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument on Exhibit
8			S.C. 128/2022	147,148,149,353, 186,149 IPC, 131, 132,135(4),136 Representation of the People Act, 30,31,36 MZPPS Act & 135 Bombay Police Act.	2022	Evidence Part Heard
9	Ambajogai (Taluka)	District Judge-1, Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1), 13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
		Jt. CJSD & Addl. CJM, Ambajogai	RCC No. 281/2018	465, 468, 471, 419, 420, 34 IPC	2018	Stayed by Hon'ble High Court
10	Majalgaon (Taluka)	DJ-1, Majalgaon	S.C.No. 06/2025	307, 326, 324, 147, 148, 149, 120(B), IPC	2025	Charge

11	Kaij (Taluka)	CJJD & JMFC, Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
12	Ashti (Taluka)	CJJD & JMFC, Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Hearing before charge
13	Patoda (Taluka)	CJJD & JMFC, Patoda	SC No 185/2022	188,269,270 IPC & 51-B, D.M.A.	2022	Argument on Exhibit

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Special Case No.44/19 Merged in (Spl. Case No. 114/2019)	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Report
2			S.C.No. 216/22	353, 143, IPC	2008	N.B.W.
3			S.C.No. 50/2025	353,332,337,143, 147,148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53	2025	Evidence Part Heard
4			Session Case No. 144/2023	353, 143, 447, 427, 506 of IPC with Section 3 read with 4 of the Maharashtra Prevention of Defacement of Property Act with Sec.37(1)(3) punishable with under Section 135 of the Maharashtra Police Act	2023	Filing of say on Exh. (Transferred) from the Court of the District Judge -5, 25/09/25
5	Dhule	2nd Jt. CJJD & JMFC Dhule	R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
6			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
7			S.T.C.C. No. 1348/2023	153B, (C), 500, 502(2) of IPC	2023	Awaiting Summons
8			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	Stayed
9			S.T.C.C. No. 3307/2023	341,143,147,188, IPC	2023	B.W. Unready
10			Cri. M.A. 47/2024	406,409,420,467, 468,471,120(B), 34 IPC	2024	Argument on Exhibit_Unready
11			S.T.C.C. No.1574/2025	356 BNS	2025	Filing of say on Exh. Unready
12			R.C.C. No. 521/2025	120(B), 419,420,467,468, 471,477,34	2025	Evidence Part Heard
13			RCC No. 1302/2025 (Old No. S.T.C.C. No.1170/2025)	447,143,504,506 IPC	2025	Evidence Part Heard
14			S.T.C.C. No.1171/2025	294 IPC Maha. Police 1956 37(1)(3)	2025	Evidence Part Heard
15			R.C.C. No. 421/2025	Indian Penal Code 394, 500 Information Technology Act 67	2025	Hearing
16			SCC No. 511/2022	IPC 143, 147, 149, 504, 506 Maha. Police Act 37(1), 135	2022	Evidence Part Heard
17			SCC No. 3033/2023	Maharashtra Police Act 37(1), 135, 119	2023	Awaiting Notice

5. Hingoli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Hingoli	Principal District Judge, Hingoli	Session Case No. 79/19	353,332,141,143, 147,149,225,294, 506 IPC	2019	Case is posted for Evidence (PH)
2	Basmat	Jt. CJJD, Basmat	Cri. M.A. 404/25	135 BP ACT	2025	Hearing on Exh.
3			SCC No. 314/2026	223 IPC	2026	Awaiting Summons

6. Jalgaon						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalgaon	Jt C.J.J.D. & J.M.F.C., Jalgaon	RCC 201/2018	Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34	2018	Report
2	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Evidence Part Heard
3		3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	Evidence
4			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
5			RCC 174/2024	Indian Penal Code 153(A), 295(A), 188, 34	2024	Awaiting Summons
6	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 91/25	Indian Penal Code 120B,406,408,409, 419,420,467,468, 471,477A,34	2025	Stayed by District Court
7	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 386/21	269, 270, 341 of IPC, COVID 20, Disast.Mgmt. 51(3), B.P.Act 37(1)(3), 135 Contagious Disease Act 2, 3, 4	2021	N.B.W. Unready
8			SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	N.B.W. Unready
9			SCC 542/20	143, 145, 269, 270, 341 of IPC & B.P.A.37(1)(3), 135	2020	N.B.W. Unready
10			SCC 37/22	143, 188, 269, 270, 289, 34 of IPC & B.P.A.37(1)(3),135	2022	N.B.W. Unready
11			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	N.B.W. Unready

7. Jalna						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	NIL					

8. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	DJ-1 & ASJ & Special Judge, Latur	NIL			

9. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	B/W Unready

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused

7	Shahada	DJ-1 & ASJ, Shahada	Atro. Spl. Case 33/2025	U/s. 333, 79, 74, 189(2), 191(2), 190, 115(2), 352, 351(2)(3), 324(2) of BNS Act & U/s. 3(1)(r)(s), 3(2)(Va) of S.C. & S.T. Act	2025	Evidence

11. Osmanabad

Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	DJ-1 and ASJ, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Charge
2		Jt. CJSD and ACJM, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Recording of statement of accused No.7 U/s 313 of Cr.P.C.

12. Parbhani

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120B, 34 IPC	2012	Evidence Part Heard
2			RCC 336/ 2019	420, 468, 471, 120B	2019	Evidence
3			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Appearance
4	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	Spl. Case 31/2025	108, 3(5) of B.N.& Sec. 3(2) (va) Atro. Act.	2025	A waiting of Muddemal Property
5	Jintur	CJJD & JMFC, Jintur	SCC 19/2020	336,287,34 IPC	2020	Appearance
6			SCC 309/2022	188, 269, 270, 283 IPC	2022	Appearance
7			SCC 636/2018	143, 147, 183	2018	Evidence Part Heard
8			SCC 106/2022	188, 269, 270, 271, IPC	2022	Appearance
9			SCC 417/2022	143, 147, 149	2022	Appearance
10			SCC 1128/2025	188,269,34 IPC, 51(B) MP Act	2025	Appearance
11	Gangakhed	CJJD & JMFC, Gangakhed	SCC 767/2025	188,270 of IPC, 51 (b) Disaster Management Act 2,3,4 Epidemic Diseases Act, 135 of Mah. Police Act	2025	Evidence Part Heard
12			SCC 806/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance
13			SCC 1046/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance
14			SCC 1102/2025	188 of IPC	2025	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/2020	U/s. Prevention of Anti Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2016	Matter is posted for Charge. Hon'ble High Court stayed the matter in effect
2			Sessions Trial Case No. 119/25	U/s. 353, 332, 294, 504, 427 of IPC & 7 of Criminal Amendment Act of IPC & 135 Of B.P. Act	2025	Matter is posted for Charge
3			Sessions Trial Case No. 148/25	U/s 143, 117, 353, 186, 448, 342, 294, 504, 506 of IPC	2025	Matter is posted for recording of Evidence Part Heard
4			Spl MPID Case No. 226/25	U/s. 406, 409, 418, 467, 471, 504, 120(B) of IPC & Sec.3, 4 of MPID Act	2025	Matter is posted for return warrant against accused No.1, 2.
5	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Order on framing on charge
6			RCC 201/2011	U/s 147, 148, 149, 336, 337, 294, 323, 427, 506, 504, 511 of IPC	2011	Evidence Part Heard
7			Cri. M.A. 1032/2025 (Old No.155/2025)	U/s 175 (3) B.N.S.S.	2025	Awaiting Report

2. Amravati						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Amravati	District Judge – 3 & ASJ,	S.T. NO. 19/2026	308, 353, 332, 143, 147, 148, 149, 109, 120B, 427, 500, 501 of IPC	27.01.20206	Charge
2	Achalpur	District Judge – 1 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Evidence Part Heard
3			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Evidence Part Heard
4			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence Part Heard
5	Amravati	16th Joint Civil Judge, Senior Division, Amravati	R.C.C. 650/2025	500,505(2)IPC	02.04.2025	B. W. Unready
6			S.C.C. 6568/2025	192, 351(2), 356 (2) BNS	06.10.2025	B. W. Unready
7			R.C.C. 465/2022	147, 148, 149, 295, 295A of I.P.C. 135 M.P.A.	10.03.2022	N. B. W. Unready
8			R.C.C. 2001/2026	U/s 189(1) (2) BNS 135 Maharashtra Police Act 135	25.02.2026	Arguments on Limitation
9	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2024	Statement U/s 313 of Cr.Pc.
10			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Statement U/s 313 of Cr.Pc.
11			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Evidence
3. Bhandara						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Bhandara	District Judge-2 & Additional Sessions, Judge, Bhandara	Sessions Case No. 10/2017	Under Sections 366, 376(2)(n), 323, 504, 506, 341 of IPC, read with Sections 3, 25 of Indian Arms Act.	2017	Evidence Part Heard
2	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
3			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence Part Heard
4			S.C.C. No. 1896/2025	U/s.223 B.N.S.	2025	Evidence
5			S.C.C. No. 1898/2025	U/s.223 B.N.S.	2025	Evidence
6			RCC No. 383/2025	120(b), 201, 406, 408, 409, 418, 420, 465, 467, 468, 471, 34 IPC	2025	Hearing on charge

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Buldhana	District Judge-1 & Addl.S.J., Buldana	S. T. No. 40/2021	U/s. 143, 145, 147, 148, 353 I.P.C.	2021	Evidence
2			Criminal Appeal No. 68/2025	419 Cr.P.C.	2025	Hearing
3			Criminal Revision No.14/2023	397, 399 r/w 401 Cr.P.C.	2023	Hearing
4	Taluka Chikhali, District Buldhana	CJJD & JMFC, Chikhali	S.C.C. No. 1719/2025	189(2), 190, 324(4), 329(3), 351(2) B.N.S., Section 135 of Maharashtra Police Act	2025	Evidence Pard Heard
5			S.C.C. No. 1739/2025 (Old S.C.C. No. 1779/2022)	188, 269, 270, 34 I.P.C. r/w 51 (b) Disaster Management Act, U/Sec. 3 Epidemic Act, 1897	2022	Evidence Part Heard
6			S.C.C. No. 1738/2025 (Old S.C.C. No. 2370/2025)	Section 135 of Maharashtra Police Act	2025	Statement U/s 313 of Cr.Pc.
7			S.C.C. No. 1737/2025 (Old S.C.C. No. 1703/2024)	188 I.P.C., Section 135 of Maharashtra Police Act	2024	Statement U/s 313 of Cr.Pc.
8			S.C.C. No. 1736/2025 (Old S.C.C. No. 1107/2022)	269, 270, 188 IPC, 51 B Disaster Management Act, 3 Epidemic Disease 11 Covid Act, Section 135 of Maharashtra Police Act	2022	Statement U/s 313 of Cr.Pc.
9			S.C.C. No. 1735/2025 (Old S.C.C. No. 1774/2022)	304(A), 34 IPC	2022	Evidence Part Heard
10			S.C.C. No. 1725/2025 (Old S.C.C. No. 63/2022)	U/s. 188, 269, 270 IPC, 51 B Disaster Management Act, Epidemic Disease 3,4, Section 135 of Maharashtra Police Act	2022	Statement U/s 313 of Cr.Pc.
11			S.C.C. No. 1726/2025 (Old S.C.C. No. 1040/2021)	U/s. 188, 269, 270 IPC, Epidemic Disease 3, Section 135 of Maharashtra Police Act	2021	Statement U/s 313 of Cr.Pc.

12	Taluka Chikhali, District Buldhana	CJJD & JMFC, Chikhali	S.C.C. No. 1733/2025 (Old S.C.C. No. 608/2022)	269, 270, 188 IPC, 51 B Disaster Management Act, Covid Act 11, Epidemic Disease 3, Section 135 of Maharashtra Police Act	2022	Evidence Part Heard
13			S.C.C. No. 1732/2025 (Old S.C.C. No. 22/2024)	143, 336, 427 I.P.C., 3 Public Property Damage Act, Section 135 of Maharashtra Police Act	2024	Statement U/s 313 of Cr.Pc.
14			S.C.C. No. 1734/2025 (Old S.C.C. No. 1700/2025)	Section 135 of Maharashtra Police Act	2025	Evidence
15			Cri. M.A. 252/2025 (Old Cri. M.A. No. 96/2023)	Application filed U/Sec. 156(3) of Cr.P.C.	2023	Awating Report
16			R.C.C. No.60/2026 (Case is re-registered as R.C.C. and old No.was S.C.C. No. 162/2026	U/S 296, 352 BNS, Sec. 3 Maharashtra Police Act	2026	Charge
17			Cri. M.A. No.39/2026	Application Filed U/sec. 175(3) of B.N.S.S.	2026	Argument of Exhibit
18			R.C.C. No. 106/2026 (Old Case No. S.C.C. No. 597/2025)	U/s. 420, 464, 466, 467, 489, 186, 34 of I.P.C	2026	Awaiting Summons
5. Chandrapur						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Chandrapur	C.J.M., Chandrapur	SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Evidence
2			SCC No. 192/2022	143, 188, 186 of IPC, 135 B.P. Act, 51b Disaster Management Act & 3 Epidemic Diseases Act	2022	Plea/Particular
3		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (Old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Evidence Part Heard

6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	2nd Jt. CJJD & JMFC, Gadchiroli	SCC 470/2024	171 (G) (1) IPC & 123 Representation of People Act, 1950, 1951, 1989	2024	Evidence

7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
NIL						

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	CJM, Nagpur	RCC 2322/2025	120-B, R/w 420, 471, 468 IPC	12-06-25	Stayed by Hon'ble High Court
2	Nagpur	9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	SCC-20189/2019	171(c), 171(f) IPC	01-08-19	Argument of Exh. 48. Ready
3			RCC 4517/2025	199, 200, 420 IPC	24-12-24	Stayed by Hon'ble High Court
4			SCC/11754/2025	174(a), 156,147, 145(c) Railway Act 1989	10-07-25	Argument
5			SCC 15757/2021	188, 269, 270, 271 IPC, 135 M.P.A. 51 (B) Disaster Management Act	18-09-21	Evidence
6			Scc No. 14947/2022	188 I.P.C. 135 MPA	27-06-22	Evidence
7			SCC No. 2685/2024	166, 200, 420 IPC	26-07-24	Stayed by Hon'ble High Court
8			SCC No. 21268/2019	135 Maharashtra Police Act	10-08-19	Awaiting Summons
9	Nagpur	DJ-9 & ASJ, Nagpur	Criminal Appeal No. 397/2023	Sec 406,409,468, 471 IPC	2023	Paper Book
10		DJ-17 & ASJ, Nagpur	Sessions Case 769/2025	353, 147, 148, 448 IPC	06-08-99	Evidence
11		DJ-18 & ASJ, Nagpur	Session Case 621/2025	143,147,323,336, 353,109 IPC	11-08-25	Statement U/s 313 of Cr.Pc.
12			Session Case 866/2025	U/s. 143, 147, 149, 308, 337, 353 and 427 of IPC	20-03-20	Evidence
13		Jt. CJJD & JMFC, Ramtek.	SCC 180/2023	171 (G) IPC	09.03.2023	Evidence

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	DJ-1 & ASJ, Wardha.	S.T. 169/2019	353,332,143,147, 149,186,504,34 of IPC	2019	Evidence Part Heard
10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Washim	CJJD & JMFC, Manora	RCC No. 129/2010	U/s. 420, 34 of IPC	2010	Return of Warrant
2			RCC No.121/2023	U/s. 420, 34 of IPC	2023	Charge
11. Yavatmal						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
2	Mahagaon	CJJD & JMFC, Mahagaon	R.C.C. No.139/2024	U/s. 143, 341, 447, 448, 449, 500, 503, 504, 506, 109, 120(d), 511 R/w 149 I.P.C.	2024	Evidence before Charge

Bombay Region						
1. Kolhapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kolhapur	Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r.w. sec. 21 of the Air (Prevention and Control of Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
2	Ichalkaranji	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
3	Panhala	Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13-12-2018	Hearing on CR.P.C. 202 report
4	Jaysingpur	Jt. CJJD & JMFC, Jaysingpur	S.C.C. No. 703/2022	188, 267, 270 & Disaster Management Act 51 B and 11 of I.P.C.	08-01-2022	Evidence Part Heard

2. Nashik						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Nashik	District Judge-2 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a	09-03-18	Filing of say on Exh. Unready
2			Criminal Revision Application No. 156/2025	BNSS 2023 Sec 438	29-11-25	Notice Unready
3			Criminal Revision No.221/2023	IPC 405, 406, 408, 409, 418, 419, 420, 425, 120B, 34 & Sec.13(C), 13(1)(c), of Prevention of Corruption Act	20-10-23	Notice Unready
4	Nashik	10th Joint CJSD & Add. CJM., Nashik.	Criminal M.A. 1262/2025	356, 352	06-08-25	Report u/s 202 of Cr.p.c.
5	Pimpalgaon (B) Dist.Nasik	Jt. Civil Judge J.D. & JMFC, Pimpalgaon (B)	RCC 08/2011	107, 108, 115, 119, 307	02-01-11	Proclamation
6	Yeola, Dist. Nashik	2nd Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23-05-17	Evidence Part Heard
7	Malegaon Dist. Nashik	District Judge-2 & ASJ, Malegaon	Criminal Revision No. 01/2026	BNSS u/s 438	01-01-26	Argument
8			Criminal Revision No. 11/2026	BNSS u/s 438	09-02-26	Notice
9			Criminal Revision No. 23/2026	BNSS u/s 438	10-03-26	Reply
10			Criminal Revision No. 24/2026	BNSS u/s 438	10-03-26	Reply
11			Criminal Revision No. 25/2026	BNSS u/s 438	10-03-26	Reply
12			Criminal Revision No. 26/2026	BNSS u/s 438	10-03-26	Reply
13			Criminal Revision No. 27/2026	BNSS u/s 438	10-03-26	Reply
14			Criminal Revision No. 30/2026	BNSS u/s 438	27-03-26	Notice
15	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	SCC No. 4496/2021	Bombay Police Act (37) (1)(3), 135,33(N), 131	04-12-21	Evidence Part Heard
16			Cri. M.A. No. 511/2025 (SCC No. 2541/2025)	IPC Section 188, Maharashtra Police Act 37(1), (3), 135	30-07-25	Evidence Part Heard
17			Cri.M.A. No. 261/2024	IPC Section 323,504,506,34	21-03-24	Awaiting Summons
18			Scc No. 599/2020	IPC Section 188 Maharashra Police Act 37 (1), (3), 135	13-07-20	NBW Unready

19	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	Criminal M.A. No. 1791/2022	IPC Section 499, 500, 34	05-11-22	Notice Unready
20			SCC No.4265/2021	IPC Section 188, 269, 270, Maharashtra Police Act 37(1) (3), 135	25-11-21	Hearing
21			RCC No. 73/2024	IPC Section 143, 147, 149, 500, Maharashtra Police Act 37(1) (3), 135	10-01-24	Hearing
22	Nandgaon District Nashik.	CJJD & JMFC, Nandgaon	SCC No. 173/2025	B.N.S. 189 (2), 351(2) (3)	28-05-25	Plea
23			SCC No. 188/2025	B.N.S. 351(2) (3), 352,171(c)	29-05-25	Plea
24			S.C.C. 395/2025	BNSS, 171 (E) 173, 3 (5)	06-12-25	Appearance
25			SCC No. 250/2025	B.N.S. 126(2), 189, 191 (2), 169, 171	02-07-25	Plea
26			S.C.C. No. 05/2026	BNS 189(2), 191(2), 169, 173, 171	09-01-26	Summons
27			S.C.C. No. 08/2026	1995 (3)	19-01-26	Summons
28			S.C.C. No. 09/2026	BNS 351(4), 171(K), 123(2)	20-01-26	Summons
29			S.C.C. No. 18/2026	BNS 151(2), 191(2), 351(3)	29-01-26	Summons

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	District Judge-8 & Addl. Sessions Judge, Pune	Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Formal Hearing
2			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence Part Heard
3			Session Case 960/2025	Sec. 143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of I.P.C. Sec. 37(1)(3) r/w 135 of Mah. Police Act and Sec. 3, 7 of Public Property Defacement Act	2025	Charge
4	Pune	DJ-13 & ASJ, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
5	Pune	4th Jt. CJJD & JMFC, Court No. 9 Pune	RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
6			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
7			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
8			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court
9			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready Board
10			SCC 148361/2025	143,147,149,324, 336 and 341 of IPC and Sec. 135 of Bombay Police Act	2025	Awating Summons
11			RCC 3361/2017	IPC 500, 504	2017	Hearing before charge

12	Khed	2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune	RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Proclamation
13			RCC 119/2011	120B, 201,300,323, 466, 467,471,500, 504, 506(2) of IPC	2011	Stayed by Hon'ble High Court
14			Cri. M.A. 466/2021	Sec. 200 of Cr.P.C. and 191,199,200, 125 of IPC	2021	Report
15	Vadgaon Maval, Dist. Pune	District Judge-2 & ASJ, Vadgaon	Cri. Revision 22/2025	438 BNSS, 125-A Representation of Police Act	2025	Reply/Say
16		5th Jt. CJJD & JMFC, Vadgaon, Pune	Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Report
17			SCC 4247/2024	Sec. 210,223 of B.N.S. and Representation of People Act	2024	Verification
18			SCC 5465/2025	191, 199, 200, 125A of IPC	2025	Unready Board
19	Ghodnadi, Dist. Pune	Jt. CJJD & JMFC, Ghodnadi, Dist. Pune	RCC 141/2019	406,409,420 of IPC	2019	Evidence before Charge
20	Indapur, Dist. Pune	2nd CJJD & JMFC, Indapur, Dist. Pune.	RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
21			RCC 188/2013	143, 147, 341 of IPC	2013	NBW Unready
22			RCC 200/2025	143,341,427,109 of IPC	2025	Evidence Part Heard
23	Baramati	District Judge-1 & ASJ, Baramati	Cri. M.A. 33/2025	BNS 175(3)	2025	Report
24	Saswad, Dist. Pune	Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1)(3),135 of Maharashtra Police Act	2021	Awaiting Summons
25			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Order on Exh.
26			Cri. M.A. 168/2021	Sec 200 of Cr.P.C. 199, 200 of IPC, 125(A) of Representation of People Act	2021	Argument on Exh. Unready
27	Bhor	2nd Jt. CJJD & JMFC, Bhor (Dedicated)	Cri. M.A. 124/2021	Sec. 451 of Cr.P.C.	2021	Steps Unready

4. Raigad-Alibag						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-2 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
2		Chief Judicial Magistrate, Raigad-Alibag	R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 504, 506(2), 509 of Indian Penal Code	2010	Argument on discharge application
3			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Stetment U/Sec. 313 Cr.P.C.
4			R. C. C. 83/2020	Under Section 15, 19 of Environment Act	2015	Judgment

5. Ratnagiri						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Khed	District Judge-1 Khed, Ratnagiri	Spl. Case 11/2023	U/s 420,166,167, 188, 467,218,471, 120b, 177,182 268 468, 34 of IPC & 12,13,14 of Corruption Act	2023	Statement u/s. 313 of Cr.P.C Next Date 01/04/2026
2	Chiplun	District Judge-1, Chiplun	Cri. Revision Application No.04/2021	U/s. 397 of Cr.P.C.	2021	Hearing Next Date 09/04/2026
3	Chiplun	Jt. CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Evidence Part Heard Next Date 04/04/2026
4	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Argument on Exh. 01 Evidence Before Charge. Next Date 07/04/2026
5			R.C.C. 01/23	A complaint u.s. 15 & 16 of the Environment (Protection) Act, 1986 Sec. 25,26, r/w 44,45-A of the Water Act 1974.	2023	Adv. For complainant Argument on Exh.1, Sec. 19 of the Environmental (Protection) Act 1986. Next Date 07/04/2026
6			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53, & IPC 34	2023	Evidence Part Heard. Next Date 07/04/2026

6. Sangli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sangli	Ad-hoc DJ-2 & ASJ, Sangli	Sessions Case No. 47/2026	143, 147, 148, 149, 324, 504, 506, 427 of Indian Penal Code, Arms Act 4 (25), 27 Bombay Police Act 135	2017	Appearance of Accused
2		Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Police Act	2008	Non Bailable Warrant – Unready
3			Regular Criminal Case Number 172/2024	420,468,469,165,34 of Indian Penal Code	2024	Order on Exhibit
4	Islampur	Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Hearing
5			Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Hearing
6	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard
7	Miraj	Jt. CJJD, Miraj	RCC No. 276/2020	354, 323, 504, 34 of IPC	2020	Evidence Part Heard
8		2nd Jt. CJJD, Miraj	Regular Criminal Case Number 101/2013	406, 409, 420, 461, 468, 34 of Indian Penal Code	2013	Awaiting Summons
9	Vita	Jt. CJJD, Vita	Summary Criminal Case Number 127/2023	188 of Indian Penal Code and Epidemic Diseases Act- 11, Disaster Management Act-50-a	2023	Awaiting Summons
10	Kavathe Mahanakal	CJJD, Kavathe Mahankal	Summary Criminal Case Number 808/2025	Bharatiya Nayay Sanhita 189(2), 190, Maharashtra Police Act, 135.	2025	Bailable Warrant Unready

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-2 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Accused no.2 BW_Unready
2			Session Case No.38/25 (RCC 23/18)	u/s. 307 of IPC	2025	Evidence Part Heard
3			Session Case No 39/25 (RCC 24/18)	u/s. 307 of IPC	2025	Evidence Part Heard
4	Satara	4th Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. No. 08/2018	u/s. 307 of IPC	2018	Order on Exhibit
5	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Evidence Part Heard
6			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Argument of Discharge Application

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Tal. Kudal, District Sindhudurg,	District Judge-1 & Addl. Sessions Judge, Sindhudurg-Oros (Designated Court)	Sessions Case No. 13/21	U/s 143, 147, 148, 149, 323, 324, 353, 332, 342, 504, 506, 109, 120 (B) 149 of IPC & Sec 3 of Prevention of Damage to Public Property Act 1984	2019	Statement U/s 313 of Cr.Pc.
2		Jt. CJSD & ACJM, Sindhudurg-Oros (Designated Court since 17/06/2023)	S.C.C. No. 63/25	u/s. 126(2), 190, 223 of BNS 2023	2025	Awaiting accused summons
3	District Sindhudurg, Tal. Kudal	CJJD & JMFC, Kudal (Designated Court since 17/06/2023)	S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Statement U/s 313 of Cr.Pc.
4			S.C.C. No. 375/23	U/s 135 of Maharashtra Police Act	2023	Statement U/s 313 of Cr.Pc.
5	Dist. - Sindhudurg Tal. - Kankavali	CJJD & JMFC, Kankavali (Designated Court)	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3), 135 of Maha. Police Act)	2022	Evidence Part Heard and awaiting B.W. of witness
6			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Evidence Part Heard awaiting B.W. of witness
7			S.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Statement U/s 313 of Cr.Pc.

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	DJ-1 & ASJ, Solapur	Spl.Case-81/2023	406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB	2023	Argument on discharge application
2			Criminal Revision No. 61/2022	Cr.P.C. 397	2022	Argument / Say on Exhibit 11
3	Solapur District / Solapur Head quarter	Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
4			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Evidence Part Heard
5			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Charge
6			SCC No. 4145/2023	U/s 188, 269, 270, of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act	2023	Awaiting Summons
7			SCC No. 6277/2023	U/s 188, 269, 336, Disaster Management Act 51(B) Maharashtra Police Act,135	2023	B.W. Unready
8			SCC 6335/2023	U/s. 143, 341, 188, 269, 270, 336, Disaster Management Act 51(B), Maharashtra Police Act, 135	2023	Awating Summons
9	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	B.W. of other accused/Unready
10			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Evidence Part Heard
11			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No. 2
12	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Part Heard (awaiting witness summons of witness no.3)
13	Solapur District / Taluka Pandharpur	District Judge-2 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	Stayed by Hon'ble High Court, Kolhapur Criminal Revision No. 360/2025

14	Solapur District / Taluka Pandharpur	Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 & 4.
15			S.T.C. 594/2022	U/s. 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
16			S.T.C. 1159/2022	U/s. 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
17			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15	2018	Evidence
18			STC No. 461/2022	U/s 341,188,169, 270 of IPC, Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135	2022	Public Prosecutor applied for withdrawal of prosecution
19			RCC No. 545/2025	U/s 406,420,421,34 of IPC	2025	Awaiting Summons
20	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused No.2, 3, 5 to 9, 12, 15, 16, 18 to 22, 25, 26
21			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra Police Act 37(3)/135	2021	Awating report of summons of witness
22			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Order on Charge
23			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Order on Charge
24			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Order on Charge
25			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Order on Charge
26			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of Summons of witness

27	Solapur District /Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 18/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
28			Spl.Case 28/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
29			Spl.Case 46/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
30			Spl.Case 47/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
31			Spl.Case 32/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exh.
32			Spl.Case 53/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
33			Spl.Case 54/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
34			Spl.Case 59/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
35	Solapur District/ Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 81/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
36			Spl.Case 82/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
37			Spl.Case 83/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
38			Spl.Case 93/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
39			Spl.Case 01/2022	U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2021	B.W. Unready
40			Spl.Case 18/2023	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2023	Evidence before charge
41	Solapur District Taluka Malshiras	Jt. CJJD & JMFC, Malshiras	R.C.C. No. 291/2020	452,323,504,506,427, 143,147,149,of IPC & 135 of Maharashtra Police Act	2020	Awaiting Summons
42	Solapur District / Taluka Karmala	2nd Jt. Civil Judge Jr. Division & JMFC, Karmala	R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act, 525 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
43	Solapur District / Taluka Barshi	Jt. CJSD & ACJM, Barshi	Cri. M.A. No. 140/2022	U/s. 409, 406, 420, 465, 467, 468, 471, 447, 34 of IPC	2022	Awaiting Notice
44			Cri. M.A. No. 450/2024	BNSS 210, 223, 125-A Lok Pratinidhi Act	2024	Verification and Argument on Exh.40
45			Cri. M.A. No. 206/2025	IPC 409, 420, 120-B, 35 & BNS 316(5), 318(4), 61(2), 3(6), BNSS 175(3) 33 (1) (10)	2025	Argument on Exhibit 1 & 27

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kalyan	District Judge-2 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 323, 504	10-05-2024	Filing of Say
2			S.C. No. 217/2022	332 IPC	06-06-2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04-02-2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	04-02-2006	N.B.W.
5			S. C. No. 160/2010	307 of IPC	19-07-2010	313 Statement
6	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Hearing
7	Vasai	District Judge-3 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Evidence Part Heard
8			S.C. No.176/23	143, 333, 353, 323, 504, 506 of I.P.C.	02-12-2023	Statement U/s 313 of Cr.Pc.
9			Cri. Revision No. 07/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
10			Cri. Revision No. 09/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
11			Cri. Revision No. 45/2022	U/s.397 of Cr. P.C.	18-04-2022	Reply
12			Cri. Revision No. 46/2022	U/s.397 of Cr. P.C.	18-04-2022	Reply
13			Cri. Revision No. 08/2024	U/s.397 of Cr. P.C.	29-02-2024	Reply
14			Cri. Revision No. 06/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument on Exhibit
15	Palghar	District Judge-1 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard

16	Thane	Jt. C.J.J.D. & J.M.F.C., Thane	Cri. M.A.1038/22	U/S. 500 IPC	18-05-2022	Verification
17			SCC 18916/22	'188, 269, 34	02-12-2022	Awaiting Summons
18			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	26-07-2019	Awaiting Summons
19			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07-12-2020	Hearing
20			RCC 3249/2025	132,131(1), 238(c),3(5) BNS	18-07-2025	Charge
21			RCC 1871/2023	141,143,146,149, 323 IPC and Bombay Police Act 37(3),135 and Asam Criminal Amendment Law Act 7	31-05-2023	Hearing
22			RCC 471/2020	353, 143, 147, 148, 149, 452, 427	29-01-2020	Argument on Exh-Unready
23			SCC 18492/2025	Maharashtra Police Act 37(1)	25-04-2025	Awaiting Summons
24	Bhiwandi	Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11-07-2014	Evidence Part Heard
25			SCC 4602/2014	Indian Penal Code 447,448,427,143,149 Bombay Police Act 37 (3) 135	20.12.20214	NBW Unready
26	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.2617/09	IPC 171(G), 500, 501, 123(4)	14-09-2009	Evidence Part Heard
27	Ulhasnagar	CJJD & JMFC, Ulhasnagar	S.C.C. No.178/2025	BNS 189(2), 190, 351(2), 352 Maharashtra Police Act 37(3), 135	04-01-2025	Plea
28			R.C.C. No. 1000659/2013	IPC147, 149, 353, 332, 427, 506	06-08-2013	Evidence
29	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Stayed
30			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	Stayed
31			RCC 267/13	IPC 143, 146, 147, 149, 323, 353, Mah. Police Act 37(1) 135	25-03-2013	Stayed
32			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2), Arms Act- 25(1) (A)	28-05-1993	Stayed
33			SCC 1776/97	IPC 171(b)(e), लोकप्रतिनिधित्व अधिनियम 123 (7)	21-06-1997	Stayed
34	Virar Railway	JMFC Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	Proclamation

35	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25-01-18	Evidence Part Heard
36			SCC 371/16	IPC 143, 147, 149, 341, 188	22-08-15	Evidence Part Heard
37			P.W.D.V.A. 08/2021	P.W.D.V. Act. 3, 17, 18, 19, 20, 22, 23	08-06-21	Evidence part Heard
38	Dahanu	CJJD & JMFC, Dahanu	RCC 175/2016	IPC 143,149,341,188, 117	18-08-18	Evidence part Heard
39	Mira-Bhyandar	Jt. CJJD & JMFC, Mira-Bhyandar	R.C.C./ 12409/2025 (Old No. RCC 942/2022)	354(A), 506, I.P.C.	07-03-22	Eviden Before Charge
40			SCC 10557/2025 (Old No. SCC 14958/2024)	143 IPC, 34(1), 135 Maharashtra Police Act	08-07-24	Awaiting Summons
41			RCC. 7190/2025 (old No 1023/2017)	Indian Penal Code 120B, 325,452,394,506,34, Code of Criminal Procedure 190	23-10-17	Report
42			RCC 7191/2025 (Old No. 1022/2017)	Indian Penal Code 120B, 342,392,452,504, 506, 34 Code of Criminal Procedure 190	23-10-17	Report
43			SCC 2275/2025 (Old No. 18318/2022)	188,268,269,270,271 of IPC 51(B) of Disaster Management Act, 11 of Maharashtra Covid-19 Regulations 2020, 37,1(3), 135 of Maharashtra Police Act, 15 of Environment Act	25-11-22	Awaiting Summons
44			RCC 2174/2025 (Old No. 3081/24)	341 of IPC & Maharashtra Police Act 37(1),135	20-06-24	Awaiting Summons
45			RCC No. 11644/2025	U/s. 4,11,13 of MOFA Act and IPC 406, 420, 504, 506(ii) r/w 34	11-12-17	B.W_Unready
46	Chikhloli at Ambernath	CJJD & JMFC, Chikhloli at Ambernath	RCC 2015/2025 (Old No. RCC 796/17)	420, 408, 467, 468, 471, 120(B), 34	07-07-17	Stayed
47	Thane	DJ-6 & ASJ, Thane	S.C. No. 844/2025	143, 147, 148, 149, 324, 325, 326, 332, 353, 427, 504, 506(2) of IPC with Mumbai Police Act u/s. 37(1) (3), 13	26-11-25	Evidence Part Heard

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Session Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl. Case No. 108/2015	406, 409, 420, 465, 467, 468, 471, 201, 384, 120 (b), 109, 34 IPC r/w. 7, 8, 13(1) (c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Compliance
3			ACB Spl. No. 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act 1988 r/w. 420, 409, 465, 468, 471, 474, 477 (A), 201, 120(b), 109, 34 IPC	25.04.2016	Hearing
4			PMLA Spl No. 2/16	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	07.04.2016	Hearing before charge
5			PMLA Spl. No. 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing before charge
6			S.C. 256/21	353, 332, 341, 143, 147, 149, 188, 269, 427, 504 of IPC r/w 37, 135 M.P. Act. r/w 3, 4 Epidemic Prevention r/w 3, 4 Prohibition of Damage to the Public Property Act	05.03.2021	Evidence Part Heard
7			Spl Case No. 52/2021	406, 409, 420, 465, 467, 468, 471, 384, 201, 120(b), 109, 34 of IPC r/w 7, 8, 13(1) (c),(d) Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Evidence Part Heard
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Evidence
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Stayed by the Hon'ble Bombay High Court

11	City Civil & Sessions Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Hearing before charge
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1), (c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214, 386, 342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. No. 13/2017	141, 143, 147, 149, 324, 323, 363, 365, 341, 342, 504, 506 (2), 354, 452, 3(10) r/w 34 of I.P.C.	05.10.2017	Compliance
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Stayed
18			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Stayed by the Hon'ble Bombay High Court
19			Spl. Case 356/22	Preventing Money Laundering Act 3, 4	17.09.2022	Awaiting R & P
20			Spl. Case 1497/22	Preventing Money Laundering Act 3, 4 rw 70, 44, 45	20.12.2022	Evidence
21			Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
22			Spl. Case 108/23	409, 418, 420, 120 (b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed

23	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	CBI Spl. No. 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Hearing on Discharge Application
24			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Evidence Part Heard
25			Spl. Case 472/23	Prevention of Money Laundering Act 44, 45, 3, 4 of PMLA Act, 2002 rw 70	29.08.2023	Reply
26			Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23-12-2024	Stayed
27			S.C. 1030/2024	417, 420, 467, 468, 471, 120, (B), 34 of IPC	20-12-2024	Evidence
28			MPID Spl. Case 638/2025	409, 417, 420, 463, 465, 467, 468, 471, 472, 477, 201, 120b, 34, 3, rw 147	28-03-2025	Evidence Part Heard
29			Sessions Case No. 141/2025	353, 332, 114, 504, 506(2), 34 of IPC	17-02-2025	Evidence Part Heard
30			ACB Spl. Case 915/2025	13(1) (d), 13(2), 15, 109 of IPC	03-05-2025	Stayed by the Hon'ble Bombay High Court

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			02/SS/2023	500,501 of IPC	2023	Stayed by Hon'ble High Court vide Cri. Writ Pet. No.4086/25 Dtd.22/08/25
3			102/SS/2023	500 of IPC	2023	Criminal Revision Application 85/2024 filed before Hon'ble Sessions Court and pending for Bwt report. Steps not taken. Kept for dismissal order
4			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Accd. no. 1 to 3 present. Adj. For appearance of remaining accused.
5			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Exemption granted. Adj. For chief examination
6			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Awaiting report u/s. 202 Cr.P.C. Notice issued to Sr. P.I., Bhandup Police Station. For non submission of report.
7			913/PW/2024 Re-registered as 4337/PS/2025	188 of IPC r/w.33(N), 37(E) M.P. Act	2024	PW no.1 is examined. Adj. For next witness
8			673/PW/2025	79, 356(2) of BNS	2025	Cross of P.W. no.2 completed. Adj. For Cross of P.W. no.3

9	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019, 3177/SS/2020 & 67/Misc/2018))	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri.Writ Pet. no. 4391/2021 dtd.22/11/2021.
10			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	For Steps
11			83/M/1998	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	For Steps
12			603/MISC/2024 (Old No. 1413/MISC/19)	420, 34 of IPC	2019	For notice report
13			466/PW/2024 (Old C. C. No. 56/PW/2022)	199,200,406,417,420, 465,468,471,120B INDIAN PENAL CODE	2024	Part Heard
14			1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020)	294(B) of IPC	2020	Judgment
15			3290/PS/2025 (Old C.C.No. 48/PS/2024)	INDIAN PENAL CODE141,142,143,188,Maharashtra Police Act37(3),135,	2024	Not Heard
16			3344/PS/2025	Bharatiya Nyaya Sanhita 189(1), 189(1)(A), 189(1)(B), 189(1)(E), 189(2), 189(3), 190, 126(2) of BNS r/w. 37(1), 135 MP act	2025	Not Heard
17			143/PW/2026 (old C.C. No. 155/Misc/2026)	189(2),352,353(1)(B) of BNS r/w. 37(1),135 of MP act	2026	For summons report

18	Chief Judicial Magistrate, Mumbai	ACJM, 09th Court, Bandra, Mumbai DESIGNATED COURT	**310/SS/2023** (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	Not Heard
19			**311/SS/2023** (Old C.C. No. 1822/SS/2020 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
20			**129/SW/2023** (Old C.C. No. 99/SW/2023 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	Not Heard
21			**2068/PW/2023** (Old C.C. No. 260/PW/2023 & 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	Not Heard
22			**2175/PW/2023** (Old C.C. No. 261/PW/2023 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	
23			**166/SW/2024** (Old C.C. no. 1955/Misc/2024)	505 (2) r/w 34 amd 120 IPC	2024	Not Heard
24			95/SW/2025	175, 176,123,125(A), 127(A) of BNS	2025	For Verification

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	29/01/14	Trial
2			PMLA 1/2019	U/s 45 & 3 Of Prevention of Money Laundering Act, 2002.	06/05/19	Arguments Before Charge
3			SCORS 83/2024	U/s 408, 409, 419, 463, 464, 468, 471, 420B of IPC	19/11/24	Arguments Before Charge
4	North Goa	District Judge-1 & ASJ, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
5			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Written Arguments
6			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7, 13(1)(a)(d), 13(2) of Prevention of Corruption Act.	2022	Written Arguments
7	North Goa	SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Trial
8			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Judgment
9			CC/391/S/2025	143, 147, 148, 324, 332, 342, 353, 452, 420 r/w 149 IPC, 3 Prevention of Damages of Public Property Act	2025	Trial

2. South Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21-08-2017	Trial Evidence
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Trial Evidence
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Appearance
4			519/NI/2022	U/s 138 N.I. Act	26.12.2022	Defence Evidence
5			55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Reply
6			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Steps
7			7/S/2025/A	U/s 189(2),(3), 190, 126(2), 285, 351(3) 351(2) r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Order
8			171/S/22/A	u/s 143, 145, 341, r/w 149 IPC	14.06.2022	Steps
9			254/S/2025/A	u/s 188 of IPC	22.12.2022	S.A.
10			255/S/2025/A	u/s 188 IPC	22.12.2022	Filling Surety
11			256/S/2025/A	u/s 188 of IPC	22.12.2022	S.A.
12			257/S/2025/A	u/s 188 of IPC	22.12.2022	Filling Surety

3. Diu						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Diu	CJM, Diu	RCC No. 23/2025	79, 351(2) 352 of BNS	2025	Charge

4. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1	Daman	Chief Judicial Magistrate Daman	R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
2			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence Part Heard
3			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Evidence Part Heard
4			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
5			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Final Argument
6			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence

5. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa, D & NH	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20-01-22	Further Arguments